

**GOVERNMENT OF INDIA  
MINISTRY OF COAL**

**LOK SABHA  
UNSTARRED QUESTION NO. 2727  
TO BE ANSWERED ON 10.03.2021**

**Diversion of Coal extracted from Coal Blocks**

**2727. SHRIMATI RAMA DEVI:**

Will the Minister of COAL be pleased to state:

- (a) whether a number of issues pertaining to alleged diversion of coal extracted from coal blocks have been enquired by Inter Ministerial Enquiry Committee;
- (b) if so, the number of companies found guilty in this enquiry during the last three years; and
- (c) the action taken by the Government in this regard so far?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

(a) Yes, Sir. Between 2011 and 2014, six Inter-Ministerial Committees (IMCs) were constituted to, *inter alia*, investigate extraction of surplus coal and diversion of coal extracted by allottee companies from various coal blocks. IMC for Chotia, Madanpur North and Vijay Central blocks was constituted on 07.03.2011; for Belgaon block on 02.03.2012; for Gare Palma IV/1, Gare Palma-IV/2, Gare Palma-IV/3 and Gare Palma-IV/6 blocks on 13.08.2013; for Baranj-I to IV, Manoradeep and Kiloni blocks on 19.02.2014; for Marki Mangli-I on 17.04.2014 and for Gare Palma IV/5 on 05.05.2014.

(b)&(c) During the last three years i.e. 2018-19, 2019-20 and 2020-21, no Inter-Ministerial Committee was constituted for this purpose.

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